

NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION

NEW DELHI

REVISION PETITION NO. NC/RP/737/2026

(Against the Order dated 18th May 2026 in Appeal No. SC/7/CC/56/2025 of the State Consumer Disputes Redressal Commission Delhi)

WITH

NC/IA/7385/2026 (STAY)

LIC HOUSING FINANCE LTD

BUSINESS ADDRESS - LAKSHMI INSURANCE BUILDING ASAF ALI ROAD , NEW DELHI, DELHI.

.....Petitioner(s)

Versus

MONICA MANAKTALA

PERMANENT ADDRESS - E-17, 3RD FLOOR POORVI MARG VASANT VIHAR NEW DELHI, DELHI.

.....Respondent(s)

BEFORE:

HON'BLE MRS. JUSTICE SAROJ YADAV , PRESIDING MEMBER

FOR THE PETITIONER:

MR. SATYA PRAKASH SINGH, ADVOCATE

DATED: 24/06/2026

ORDER

Heard the learned Counsel for the Petitioner.

Learned Counsel for the Petitioner submitted that the State Commission has rejected the delay condonation Application filed to condone the delay of 12 days in filing the written statement.

He further submitted that the delay in fact was of 12 days beyond the prescribed period of 30 days as the written version was e-filed on 05.07.2025 and hard copy of the same was filed on 31.07.2025. The learned State Commission has not taken into consideration the date of e-filing and taken into account the delay of 40 days beyond the statutory period of 30 days. He further submitted that in fact the delay was of only 12 days and the e-filing should be considered as the actual filing.

Considered the submissions made and pursued the record, the learned Counsel for the Petitioner pointed out towards Page No. 165 where he filed the document showing that

the written version was filed on 05.07.2025 on that date the delay was only of 12 days and that the filing of the written version was within 42 days from the date of notice.

Learned Counsel has further pointed out that the reasons for delay of 12 days have been mentioned in the Application and those reasons should be considered as a sufficient reasons.

Considering the fact that the written version was e-filed on 05.07.2025 that is only with the delay of 12 days beyond the statutory period of 30 days and the reasons for that delay of 12 days that is mentioned in the Application. State Commission should have taken on record the written version.

The impugned Order is set aside.

The delay of 12 days is condoned for filing the written version.

The learned State Commission is directed to take the written version filed by the Petitioner on record.

The Petition is disposed of accordingly.

Let the Petitioner appear before the concerned State Commission on the date already fixed there.

.....J
SAROJ YADAV
PRESIDING MEMBER

RITA/Court-5/20